

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-11-2023 AT 10.30 AM**

IA(IBC) 22 & 516/2023 in CP(IB) No. 329/7/HDB/2020
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

VS

Dharti Dredging and Infrastructure Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)

ORDER

IA(IBC)/516/2023

Learned Counsel Mr. GP Yash Vardhan, for applicant present, Learned Counsel Mr. Maharshi Viswaraj, for Respondent No.1 and Learned Counsel Ms. Kaivalya for respondent present through Video Conference.

Counter of Respondent No. 8 filed. At request of the Learned Counsel for the applicant for filing rejoinder one week time is granted. In default, opportunity stands closed. Matter adjourned to **05.01.2024** for hearing.

IA(IBC)/22/2023

Matter adjourned to **05.01.2024**.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)